

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3310
TO BE ANSWERED ON 06.12.2016**

Centralized Accessibility Norms for Disabled

3310. SHRI M.B RAJESH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether any centralized accessibility norms exist for Metro Rail, Smart Cities etc. across the country;
- b) if so, the details thereof; and
- (c) whether such norms are mandatory or aspirational?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE & EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

a) to (c): Model Building Byelaws -2016 are tool used to regulate coverage, height, building bulk and arachitedctual design and construction aspects of buildings so as to achieve orderly development of the area. Chapter 8 of the Bye laws contains the provisions for the differently able, elderly and children. Further, there is 'Harmonized Guidelines and Space Standards for Barrier Free Build Environment for Persons with Disability and Elderly Persons', recommendatory in nature, with the intention to ensure that everyone, including the person with disabilities and elderly to have equal access to all services and facilities in all public buildings have been framed by the Government.
